Rashtriya Mahila Kosh

2859. SHRIMATI CHANDRA KALA PANDEY:

SHRIMATI SARLA MAHESWA-RI:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to refer to answer to Unstarred Question 1597 given in Rajya Sabha on the 5th August, 1994 and state:

- (a) what is the eligibility criteria for selecting Non-Governmental organisations for the distribution of funds under the Rashtriya Mahila Kosh;
- (b) whether there is any plan to extend the activities from the informal sector to some other sectors also in the near future; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF WOMEN AND CHILD WELFARE) (SHRIMATI BASAVA RAJESHWARI): (a) The eligibility criteria laid down by Rashtriya Mahila Kosh for selecting Non-Governmental Organisations (NGOs) for sanction of credit limits under Rashtriya Mahila Kosh scheme for on-lending to eligible poor women are as under:—

- NGOs running on sound lines and having experience in thrift and credit administration of at least 3 years.
- (ii) The recovery performance of the NGOs/organisations should have exceeded 90 per cent during each of the last 3 years.
- (iii) NGO should have broad-based objectives serving the social and economic needs of the community as a whole and mainly the weaker sections. It should have outreach services in the operational area. It must not work for profit.
- (iv) It should have the necessary flexibility professional competence and basic financial management capability and organisational skills to implement the lending programme.
- (v) Its Office bearers should not be elected members of any political party.
- (vi) It should have aproper system of maintaining accounts. Accounts should have been audited. There should not have been serious irregularities observed in the audit, and that its accounts should be published.
- (b) and (c) While the Kosh is already extending credit to NGOs/other organisations for on-lending to poor women who

are largely in the informal sector, assistance can also be extended to NGOs/other organisations for on-lending to poor women in other sectors who satisfy the criteria laid down in Kosh lending policy.

KVS Associations

2860. SHRI SHIV CHARAN SINGH: SHRI J. S. RAJU:

SHRIMATI MALTI SHARMA:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) what are the details of the membership strength of each of the associations of employees of Kendriya Vidyalaya Sangthan at the time of their setting the dejure recognition in 1986 under KVS (Recognition of Association) Rules, 1985;
- (b) if so, which of these recognised associations split into two and when;
- (c) what was the membership strength of each of the split group/faction into which these associations had been divided at the time of the split as also each subsequent year and under what names;
- (d) what was the membership strength of each of the recognised associations of KVS in 1990-91, 1991-92, 1992-93 and 1993-94 as proved by documents needed in this regard;
- (e) what are the details of the action taken against those recognised associations who could not prove their 15% membership strength as essential under KVS (Recognition of association) Rule, 1985; and
- (f) if not, the reasons and justification thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) to (f) KVS has accorded dejure recognition in 1936 and 1987 to the following Associations pending verification of their membership:

- (i) All India Kendriya Vidyalava Teachers' Association (AIKVTA)—
 Open to all Kendriya Vidyalaya teachers.
- (ii) Rashtriya Kendriya Vidyalaya Adhvapak Sangh (RKVAS)—Open to all Kendriya Vidyalaya teachers.
- (iii) Kendriya Vidyalaya Sangathan Staff Association (KVSSA)—Open to HQ and Regional Office Staff including Group 'D'.
- (iv) Kendriya Vidyalaya Non-teaching Staff Association (KEVINTSA)— Open to non-teaching staff of Kendriya Vidyalayas including Group 'D'.